

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD.

M.A.N.C. 98194 (in apl/14)
R.P. (Sr. No. 3912/93) in
O.A. No. 1288/93.

Date of Order : 15.3.94

Between

1. The Superintendent,
Railway Mail Service,
'Z' Division,
Hyderabad.
2. The Postmaster-General,
Hyderabad Region,
Hyderabad-500001.
3. Union of India, Rep. by
The Secretary,
Min. of Communications,
Dept. of Posts,
Dak Bhavan,
New Delhi. .. Applicants/Respondents

A n d

1. Pratap Singh .. Respondent/Applicant

- Counsel for the Applicants/
Respondents :: Shri V. Bhimanna, Addl. CGSC
- Counsel for the Respondent/
Applicant :: Shri K. Venkata Rao

C O R A M:

Hon'ble Shri A.B.Gorthi : Member (A)

Hon'ble Shri T.Chandrasekhar Reddy : Member (J)

O r d e rX of the Division Bench delivered by Hon'ble Shri A.B.Gorthi
Member (A) X(By circulation)

Judgement in O.A.No.1288/93 is sought to be reviewed
by means of this Review Petition filed by the Respondents
in the O.A.

2. The O.A. was allowed following the Full Bench judgement
in O.A.No.912/92 and O.A.No.961/92. It is now stated that

.....2

the Full Bench judgement having been stayed by the Hon'ble Supreme Court, our judgement in O.A.No.1288/93 requires to be reconsidered. Admittedly, the order of the Hon'ble Supreme Court was not before us when we decided O.A.No.1288/93. The subsequent interim order of stay cannot by itself be a valid ground for reviewing our judgement, in the absence of any averment that our judgement suffered from any error apparent on the face of record.

The Review Petition is, therefore, dismissed.

3. As the Review Petition is being dismissed on merits, the same should be served by allowing M.A.No.98/94 which is for condonation of delay in filing the Review Petition. Hence M.A.No.98/94 is also dismissed.

CERTIFIED TO BE TRUE - 13
S. S. P. - 1966
Date 1966
Court Officer
Central Administrative Tribunal
Hyderabad Bench
Hyderabad.

To

1. The Superintendent, Railway Mail Service, 'Z' Division, Hyderabad.
2. The Postmaster-General,
3. The Secretary, Min. of Communications, Dept. of Posts, Dak Bhavan, New Delhi.
4. One copy to Mr. V. Bhimanna, Addl. CGSC, CAT, Hyd.
5. One copy to Mr. K. Venkata Rao, Advocate, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One sparecopy.

pvm

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD.

MANO.98194 in a/p/1994
R.P.(Sr.No.3912793) in
O.A.No.1288/93.

Date of Order : 15.3.94

Between

1. The Superintendent,
Railway Mail Service,
'Z' Division,
Hyderabad.
2. The Postmaster-General,
Hyderabad Region,
Hyderabad-500001.
3. Union of India, Rep. by
The Secretary,
Min. of Communications,
Dept. of Posts,
Dak Bhavan,
New Delhi.

.. Applicants/Respondents

And

1. Pratap Singh .. Respondent/Applicant

Counsel for the Applicants/
Respondents :: Shri V.Bhimanna, Addl. CGSC

Counsel for the Respondent/ ... A.Venkata Rao

C O R A M:

Hon'ble Shri A.B.Gorthi : Member(A)

Hon'ble Shri T.Chandrasekhar Reddy : Member(J)

O r d e r

X of the Division Bench delivered by Hon'ble Shri A.B.Gorthi
Member (A) X

(By circulation)

Judgement in O.A.No.1288/93 is sought to be reviewed
by means of this Review Petition filed by the Respondents
in the O.A.

2. The O.A. was allowed following the Full Bench ~~1991/92~~
..... 1991/92. It is now stated that

.....2

the Full Bench judgement having been stayed by the Hon'ble Supreme Court, our judgement in O.A.No.1288/93 requires to be reconsidered. Admittedly, the order of the Hon'ble Supreme Court was not before us when we decided O.A.No.1288/93. The subsequent interim order of stay cannot by itself be a valid ground for reviewing our judgement, in the absence of any averment that our judgement is against the law or record.

The Review Petition is, therefore, dismissed.

3. As the Review Petition is being dismissed on merits, no useful purpose would be served by allowing M.A.No.98/94 which is for condonation of delay in filing the Review Petition. Hence M.A.No.98/94 is also dismissed.

CERTIFIED TO BE TRUE
S. D. P. M. A. 1994
Date..... Court Officer
Central Administrative Tribunal
Hyderabad Bench
Hyderabad.

To

1. The Superintendent, Railway Mail Service, 'Z' Division, Hyderabad.
2. The Postmaster-General,
3. The Secretary, Min. of Communications, Dept. of Posts, Dak Bhavan, New Delhi.
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD.

MANO.98194 in apl 1994
R.P. S.R. No. 3912/93 in
O.A. No. 1288/93.

Date of Order : 15.3.94

Between

1. The Superintendent,
Railway Mail Service,
'Z' Division,
Hyderabad.
2. The Postmaster-General,
Hyderabad Region,
Hyderabad-500001.
3. Union of India, Rep. by
The Secretary,
Min. of Communications,
Dept. of Posts,
Dak Bhavan,
New Delhi.

.. Applicants/Respondents

And

.. Rajesh Singh

.. Respondent/Applicant

Counsel for the Applicants/
Respondents

:: Shri V. Bhimanna, Addl. CGSC

Counsel for the Respondent/
Applicant

:: Shri K. Venkata Rao

C O R A M:

Hon'ble Shri A.B.Gorthi : Member(A)

Hon'ble Shri T.Chandrasekhar Reddy : Member(J)

Order

X of the Division Bench delivered by Hon'ble Shri A.B.Gorthi
Member (A) X

(By circulation)

Judgement in O.A.No.1288/93 is sought to be reviewed
by means of this Review Petition filed by the Respondents
in the O.A.

2. The O.A. was allowed following the Full Bench judgement
in O.A.No.912/92 and O.A.No.913/92

....2